

HIGH COURT OF MADHYA PRADESH :INDORE BENCH

M.C.C. No.819/2020

(Zahoor Khan & Anr. Vs. United India Insurance Co. Ltd. & Ors.)

Indore dated :20.03.2020

Shri O.P. Solanki, learned counsel for the applicants.

Heard learned counsel for the applicants on I.A. No.2001/2020 that is an application for condonation of delay as well as on merits.

On due consideration, I.A. No.2001/2020 is allowed. Delay in filing the application is hereby condoned.

This MCC is filed for restoration of M.A. No.3803/2009 which was dismissed due to non-compliance of peremptory order.

Counsel for the applicants undertakes to comply with the aforesaid order, if the same is not complied with.

For the reason assigned in the application and subject to the undertaking given by the counsel for the applicants for compliance of the aforesaid order, the MCC is allowed. M.A. No.3803/2009 is restored to its original number. The applicants shall not claim any interest during the said period.

With the aforesaid, MCC stands disposed of.

A copy of this order be placed in the record of M.A. No.3803/2009.

**(Ms. Vandana Kasrekar)
Judge**

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